

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 89209 OF 2013

[Arising out of Order-in-Original No: 85/2013/CAC/CC(G)/PKA-CHA(Admn)
dated 16th July 2013 passed by the Commissioner of Customs (General),
Mumbai.]

S K Punjabi

201 Hirya House, 2nd Floor,
265 Bazargate Street, Fort, Mumbai - 400001

... Appellant

versus

Commissioner of Customs (General)

New Custom House, Ballard Estate, Mumbai - 400001

...Respondent

APPEARANCE:

None for the appellant

Shri D S Maan, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 85146 /2023

DATE OF HEARING:

06/02/2023

DATE OF DECISION:

06/02/2023

PER: CORAM

This appeal of customs broker lies against order no.
85/2013/CAC/CC(G)/PKA-CHA(Admn) dated 16th July 2013 of

Commissioner of Customs (General), Mumbai forfeiting security deposit and directing deposit of fresh security in *lieu*.

2. Letter of the Learned Consultant, intimating death of the appellant and attaching certificate thereto, has been placed before us.

3. In accordance with rule 22 of Customs Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal stands abated.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*